

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 238 of 2015 in
DFR No.1085 of 2015**

Dated: 13th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Vedanta Ltd.
Versus**

...Appellant(s)

Odhisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Rutwik Panda
Mrs. Anshu Malik
Mr. G. Umapathy for R.1

Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Ms. Malaika Prasad for R.2

Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R.3

ORDER

IA No. 238 of 2015
(Appl. for condonation of delay)

We have heard learned counsel for the parties.

Order is Reserved.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson